

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. I

Excise Appeal No. 20106 of 2015

[Arising out of Order-in-Original No. 30/2014 dated 31.07.2014 passed by the Commissioner of Central Excise, Bangalore-I]

Nextgen Electronics Pvt Ltd

No.6, 2nd Main, Arakerre,
Bennerghatta Road, Bangalore – 560076

.....Appellant

VERSUS

**Commissioner of Central Excise,Respondent
Bangalore-I**

Post Box No. 5400, C.R. Building,
Bangalore – 560001

APPEARANCE:

Present for the Appellant: None

Present for the Respondent: Sh. H. Jayathirtha, Authorized Representative

CORAM:

HON'BLE Dr. D. M. MISRA, MEMBER (JUDICIAL)

HON'BLE Mr. PULLELA NAGESWARA RAO, MEMBER (TECHNICAL)

FINAL ORDER NO. 20726/2023

DATE OF HEARING: 20.07.2023

DATE OF DECISION: 20.07.2023

PER D. M. MISRA

None present for the appellant despite notice. The advocate for the appellant withdrew from the brief on 09.03.2023 recorded in the daily order dt. 14.03.2023. Thereafter, the matter was listed on 27.04.2023 and 26.06.2023. On all the occasions, none appeared on behalf of the appellant. It seems that the appellant is not serious in

pursuing the appeal before this Forum. Consequently, the appeal is dismissed for non-prosecution.

(Dictated and pronounced in the open court)

(D. M. MISRA)
MEMBER (JUDICIAL)

(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)

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